

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Eighth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1980

Presented on ~~20~~ 12-8-1980
Adopted on : ~~Not adopted~~

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

EIGHTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eighth Report.

2. The Committee met on 11 August 1980 for—

- I. Classification and allocation of time for discussion of Bills (Vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to Shri Samar Mukherjee's resolution regarding need for change in socio-economic policies of Government.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that (i) the Pensions Bill, 1980 by Shri V. N. Gadgil, (ii) the Constitution (Amendment) Bill, 1980 (Amendment of article 16) by Shrimati Geeta Mukherjee and (iii) the Country Fishing Boats Protection Bill, 1980 by Shri R. K. Mhalgi be placed in category 'A' and all the remaining Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolution

5. The Committee recommend that the resolution regarding need for change in socio-economic policies of Government be allotted 2 hours for its discussion.

Recommendations

6. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolution, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;
11 August 1980
20 Sravana 1902 (Saka).

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

Relevant recommendations incorporated in the Ninth Report.
House adjourned sine die on 12-8-1980 as decided by
House on 11-8-1980. Mr

Minutes of 1st to 8th sitting also laid on 12-8-1980.

APPENDIX

Sl. No.	Name of the Bill in charge	Bill No.	Category recom- mended	Time recom- mended by the Committee
1	2	3	4	5
1.	The Delimitation of Cantonment (Ranikhet) Bill, 1980 by Shri Harish Chandra Singh Rawat.	103 of 1980	B	2 hours
2.	The Indian Penal Code (Amendment) Bill, 1980 (Amendment of sections 53, 18, etc.) by Shri Bapu-saheb Parulekar.	115 of 1980	B	2 hours
3.	The Pensions Bill, 1980 by Shri V.N. Gadgil.	116 of 1980	A	2 hours
4.	The Land Acquisition (Amendment) Bill, 1980 (Amendment of section 4) by Shri G.M. Banawalla.	121 of 1980	B	2 hours
5.	The Constitution (Amendment) Bill, 1980 (Amendment of article 155) by Prof. Madhu Dandavate.	100 of 1980	B	2 hours
6.	The Solar Energy Development Commission Bill, 1980 by Shri P. Rajagopal, Naidu.	135 of 1980	B	2 hours
7.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1980 by Shri G.S. Reddi.	125 of 1980	B	2 hours
8.	The Salary, Allowances and Pensions of Members of Parliament (Amendment) Bill, 1980 (Amendment of sections 3, 4, etc.) by Shri Digvijay Singh.	122 of 1980	B	2 hours
9.	The Freedom of Religion Bill, 1980 by Shri G.S. Reddi.	126 of 1980	B	2 hours
10.	The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1980 by Shrimati Geeta Mukherjee.	130 of 1980	B	2 hours
11.	The Constitution (Amendment) Bill, 1980 (Substitution of article 81, etc.) by Shrimati Geeta Mukherjee.	124 of 1980	B	2 hours
12.	The Constitution (Amendment) Bill, 1980 (Amendment of article 16) by Shrimati Geeta Mukherjee.	121 of 1980	A	2 hours
13.	The Constitution (Amendment) Bill, 1980 (Insertion of new article 342A) by Shrimati Geeta Mukherjee.	120 of 1980	B	2 hours
14.	The Country Fishing Boats Protection Bill, 1980 by Shri R.K. Mhalgi.	128 of 1980	A	2 hours
15.	The Pensions' (Amendment) Bill, 1980 (Amendment of section 4) by Shri R.K. Mhalgi.	133 of 1980	B	2 hours
16.	The High Court of Bombay (Establishment of Permanent Benches at Aurangabad and Pune in Maharashtra) Bill, 1980 by Shri R.K. Mhalgi.	127 of 1980	B	2 hours
17.	The Constitution (Amendment) Bill, 1980 (Amendment of articles 83 and 172) by Shri R.K. Mhalgi.	123 of 1980	B	2 hours